

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA-464/1987

Decided on : 25.7.1991

ASHOK KUMAR GANGWANI ... APPLICANT

VS.

UNION OF INDIA & OTHERS ... RESPONDENTS

Shri T. C. Aggarwal, Counsel for the Applicant.

Shri P. H. Ramchandani, Counsel for the Respondents.

CCRAM : HON'BLE MR. JUSTICE U. C. SRIVASTAVA, V.C.  
HON'BLE MR. I. P. GUPTA, MEMBER (A)

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JUDGMENT

HON'BLE MR. JUSTICE U. C. SRIVASTAVA, VICE CHAIRMAN (J) :

The applicant who joined the Ministry of Information and Broadcasting as Floor Assistant in the year 1973 on contract basis has filed this application under section 19 of the Administrative Tribunal Act, 1985 against the order dated 18.11.1986 terminating the service of the applicant from the post of Floor Manager. In 1975 the applicant was posted as Floor Manager in Doordarshan in the pay scale of Rs. 425-700/- awarding him contract upto the age of 58 years and posted him at Lucknow and thereafter at Jalandhar. It appears that after some time the applicant was sent on deputation to the Indian Institute of Mass Communication. The applicant stayed there for three years and he was not sent back by the Indian Institute of Mass Communication and his services were ultimately terminated by the Ministry of Information and Broadcasting. So far as the relief at (b) (i) is concerned the same has already been extended as indicated by the learned counsel for the respondents.

2. In view of the above, let the question of regularisation be decided expeditiously with consequential benefits. The applicant's regularisation shall be considered in preference to his juniors. The application is disposed of finally. However, the parties will bear their own costs.

*I. P. Gupta*

( I. P. Gupta )  
Member (A)

*U. C. Srivastava*

( U. C. Srivastava )  
Vice Chairman (J)